

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:415  
ANSWERED ON:23.02.2011  
ACQUISITION OF LAND  
Ahir Shri Hansraj Gangaram

**Will the Minister of COAL be pleased to state:**

- (a) whether the Government is facing the problem in acquisition of land for new coal mine projects and extended projects of Coal India and its subsidiary companies;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Government proposes to amend the Coal Bearing Areas(Acquisition & Development)Act 1957 for facilitating the land acquisition; and
- (d) if so, the details thereof and if not, the reasons therefore ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a ) & (b): The Government is facing problem in acquisition of land because of non- availability of complete land records with State Governments, delay in getting statutory clearances both from Central and State Governments, delay in actual possession of land from land owners, etc. The following action is being taken to overcome problems in acquisition of land: -

1. Vigorous follow up action with land acquisition officials of the State Governments to expedite acquisition proceedings.
2. Regular meetings with State authorities viz. Land Revenue Commissioner, Land Revenue Secretary are held to sort out problems.
3. Forest officials are contacted on regular basis at District and Tehsil levels to fulfil the requirement and queries. Periodical contact with regional offices of Ministry of Environment and Forest (MOEF) for expediting the cases.
4. Discussions are held with the land owners/villagers for selection of rehabilitation site and also to persuade them to shift to the rehabilitation site.

(c) & (d): Yes, The Government is considering amending the Coal Bearing Areas(CBA) (Acquisition & Development) Act, 1957 to make it conform to the Land Acquisition Act, 1894 after the changes being considered in that Act are enacted, to adopt various suggestions received for improvement of various provisions of the CBA Act and to remove difficulties being faced by the coal companies in the acquisition of land.